

<b>FORM A</b>		
<b>PUBLIC ANNOUNCEMENT</b>		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
<b>FOR THE ATTENTION OF THE CREDITORS OF RENAISSANCE URBAN-INFRA PRIVATE LIMITED</b>		
<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Renaissance Urban-Infra Private Limited
2.	Date of incorporation of corporate debtor	January 19, 2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U31901MH2001PTC220378
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office</b> 601, 6th Floor Hubtown Solaris, Saiwadi, N.S.Phadke Road, Near Gokhale Bridge, Andheri (E), Mumbai - 400069. <b>Corporate Office / Warehouse</b> Renaissance Industrial Smart City, Kalyan Padgha State Highway 222, Village Vashere, Post, Amane, Maharashtra 421302
6.	Insolvency commencement date in respect of corporate debtor	May 2, 2023 (Date of Receipt of Order May 3, 2023)
7.	Estimated date of closure of insolvency resolution process	October 29, 2023 (180 days from Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Divyesh Desai Reg. No.: IBBI/IPA-001/IP-P00169/2017-2018/10338
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Moore Singhi Advisors LLP, B2 - 402, Marathon Innova, 4th Floor, Off Ganpatrao Kadam Marg, Lower Parel, Mumbai, Maharashtra, 400013 Email: <a href="mailto:divyeshdesai@singhico.com">divyeshdesai@singhico.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Moore Singhi Advisors LLP, B2 - 402, Marathon Innova, 4th Floor, Off Ganpatrao Kadam Marg, Lower Parel, Mumbai, Maharashtra, 400013 Process Email: <a href="mailto:crp.ruipl@gmail.com">crp.ruipl@gmail.com</a>
11.	Last date for submission of claims	May 17, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) NA
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Renaissance Urban-Infra Private Limited on May 2, 2023.</p> <p>The creditors of Renaissance Urban-Infra Private Limited, are hereby called upon to submit their claims with proof on or before May 17, 2023 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>		
<p>Place : Mumbai Date : May 05, 2023</p>		<p style="text-align: right;"><i>Divyesh</i> <b>Divyesh Desai</b> Interim Resolution Professional For Renaissance Urban-Infra Private Limited Reg. No.: IBBI/IPA-001/IP-P00169/2017-2018/10338</p>



*N. Desai*